

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No.8696 OF 2016
(Arising out of S.L.P. (Civil) No.23098 of 2016)

DELHI DEVELOPMENT AUTHORITY

APPELLANT(S)

VERSUS

BALWAN AND ORS.

RESPONDENT(S)

J U D G M E N T

KURIAN, J.

1. Leave granted.

2. The issue, in principle, is covered against the appellant by judgment in Civil Appeal No.8477 of 2016 arising out of Special Leave Petition (Civil) No.8467 of 2015.

3. This appeal is, accordingly, dismissed.

4. In the peculiar facts and circumstances of this case, the appellant is given a period of one year to exercise its liberty granted under Section 24(2) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 for initiation of the acquisition proceedings afresh.

